

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

Original Application No: 134/93

Transfer Application No: --

DATE OF DECISION 16-4-93

Gangadhar Tikaram Dalal Petitioner

Mr. N.A. Deshmukh Advocate for the Petitioners

Versus

Chief Engineer(WZ)A.I.R., Mumbai & Ors.

Respondent

Mrs. Naik

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Ms. Usha Savara, Member(A)

The Hon'ble Shri V.D. Deshmukh, Member(J)

1. whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Ans.

Usha Savara
(USHA SAVARA)
M(A)

M
NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.134/93

Gangadhar Tikaram Dalal,
R/o. Plot No.215,
Anandbhavan,
Nandanwan Main Road,
Nagpur.

.. Applicant

-versus-

1. The Chief Engineer(W.Z.)
All India Radio &
Doordarshan,
101, M.K.Road,
Old C.G.O.Building,
Bombay - 400 020.
2. Station Director,
Doordarshan Kendra,
Dharampeth,
Nagpur.
3. Administrative Officer,
Office of Station Director,
Doordarshan Kendra,
Dharampeth,
Nagpur.

.. Respondents.

Coram: Hon'ble Ms.Usha Savara, Member(A)

Hon'ble Mr.V.D.Deshmukh, Member(J)

Appearances:

1. Mr.N.A.Deshmukh,
Advocate for the
Applicant.
2. Mrs.Naik
Advocate for the
Respondents.

ORAL JUDGMENT: Date:16-4-1993
(Per Usha Savara, Member(A))

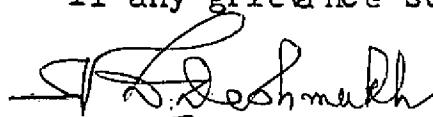
This O.A. has been filed
praying for a direction to the respondents
to grant pension,gratuity,commutation value
of pension and other pensionary reliefs as
due under the CCS(Pension)Rules 1972. The
applicant also prayed that he may be granted
leave salary as due and admissible from
10-7-89 to 5-4-92.

- : 2 :-

2. Mrs. Naik appeared for the respondents and filed reply in which it was stated that orders were issued ~~to~~ regarding payment of provisional pension to the applicant. It was submitted that due to transfer of the applicant, the file was misplaced and therefore the delay took place. To show their bonafide, the respondents gave a cheque of Rs.10,000/- towards provisional pension to the applicant and submitted that the final payment will be made within three months.

3. Mr. Deshmukh submitted that his client will be satisfied if a direction is given to the respondents to make the entire payment within a period of six weeks from today. *gj* ~~the application~~ In the circumstances the respondents are directed to pay the applicant his pensionary dues as admissible under the CCS(Pension)Rules, 1972, gratuity, as well as commutation value of pension and leave salary as due and admissible from 10-7-89 to 5-4-92 within six weeks from today. The prayer for interest is not pressed.

4. The O.A. is disposed of on the above lines with no order as to costs. The applicant will be free to approach this Tribunal if any grievance survives.


 (V.D. DESHMUKH)

M(J)


 (USHA SAVARA)
 M(A)